

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, CAMP: AT AURANGABAD

C.P.NO.1(A)/2003

IN

O.A.No.415/2000

CORAM: HON'BLE SHRI ANAND KUMAR BHATT, MEMBER (A)
HON'BLE SHRI S.G. DESHMUKH, MEMBER (J)

Smt. Nalini Prabhakar Joshua ... Applicant/
Petitioner
(Applicant by Shri P.V. Daware, Advocate)

vs/

Shri A.K.Jain,
Additional General Manager,
South Central Railway,
Secunderabad (AP),
and Ors. ... Respondents

(Respondents by Shri R.R.Shetty, Advocate)

ORDER IN C.P.NO.1(A)/2003 DATED 26.10.2004

The present C.P. is filed for non-compliance of the order dated 28th September, 2000 passed in O.A.No.415/2000 in which it was directed that the applicant may make a representation within a period of one month on this point to the Competent Authority in the Railway Administration. The respondents shall dispose of this representation and intimate their decision to the applicant with reasons within a period of one month thereafter.

2. It is the contention of the applicant that the applicant had submitted her representation for claiming her full salary w.e.f 22.6.1999 to 5.3.2000 as per order issued by the C.A.T. on 9.10.2000. It is also the contention of the applicant that she had approached the High Court of Bombay at Aurangabad in Writ Petition No. 1060/2001 requesting for granting relief to the

applicant regarding the payment of the salary for back wages w.e.f. 22/6/99 to 5.3.2000. The said Writ Petition was allowed to be withdrawn with liberty to approach the appropriate forum. Thus this C.P.

3. It is contended that the present applicant had filed the earlier C.P. No. 43/2000 in O.A. No.415/2000 for wilful disobedience of the order dated 28th September, 2000. The application was dismissed with liberty to file Contempt Petition against General Manager, in case so advised or applicant feels necessary subject to above observations.

4. The respondents filed their counter reply and contended that the applicant had submitted a representation dated 19.10.2000 wherein she had requested for transfer from Purna to Jalna and she did not represent for the payment of salary from 22.06.1999. Her representation for transfer to Jalna has accordingly been disposed under order dated 27.09.2002. It is their contention that the applicant with a malafide intention has now created a representation dated 19.10.2000 purported to have been submitted to the Administration claiming back wages. It is contended that in the applicant's representation dated 19.10.2000 received by the Administration there is no mention about payment of backwages. It is further contended that the Tribunal while examining the O.A.No.425/1994 filed by the applicant and observed in para 17 of the judgement dated 22.06.1999 as under:

"irrespective of the nature of the order to be passed by the Appellate Authority, we make it clear that the applicant is not entitled to any backwages. However, we leave it to the Appellate

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Authority to indicate as to how and in what manner the period from 21.08.1993 till the date of new order to be order to be passed should be treated for the purpose of qualifying service leave etc."

5. It is also contended that para 16 of the judgement the applicant who was present at the time of hearing of the O.A. had submitted through her counsel that she would not press for back wages, if he was ordered to be reinstated. But after reinstatement, contrary to her averment and against the orders of this Tribunal, the applicant is claiming wages from 22.06.1999 till her reinstatement into service for which she is not entitled. It is further contended that her representation has been disposed of under letter dated 21.4.2004 explaining her that she is not entitled for wages from 22.6.1999 to 7.3.2000. The respondent produced copies of representation dated 19.10.2002 and their reply dated 27.9.2002 and 21.04.2004.

6. The applicant filed rejoinder and submitted that a copy of the Contempt Petition is served with respondent on 8.3.2004.

7. Heard the learned counsel Shri Daware for the Petitioner and Shri. R.R. Shetty for the respondents/Contemners.

8. The learned counsel Shri Shetty in addition to his written submissions submitted that the C.P. is barred by limitation.

9. We have considered the rival submissions. It is apparent from the above that earlier C.P. No.43/2002 was filed on 19.4.2002 which was disposed of by order dated 15.7.2002. The

said C.P. failed for non joinder of the parties. The General Manager to whom representation was said to have been submitted was not made a party to the C.P. as the contempt proceedings are drawn in respect of personal capacity while the persons who have been arrayed as party. The General Manager was not made a party in the said C.P. The C.P. was dismissed. It is kept open to the applicant to file C.P. against General Manager in case so advised or so advised or applicant feels it necessary.

10. It is apparent from the counter affidavit filed by the respondents that so called representation in which the applicant is said to have demanded the arrears was not served with the respondents. The copy of the representation dated 19.10.2000 brought on record by the respondents is in respect of transfer only. There is no mention about the payment of backwages.

11. Even if it is presumed that the representation regarding the payment of backwages has been made by the applicant on 19.10.2000, the C.P. is barred by limitation. As per Sec.20 of the Contempt of Courts Act 1971. No court shall initiate any proceedings for contempt either on its own or otherwise after the expiry of a period of one year from the date on which the contempt is alleged to have been committed. As per order in the O.A. the respondents were to dispose of the representation and intimate the decision to the applicant with reasons within a period of one month thereafter. According to respondents applicant's representation was submitted to the respondents on 14.10.2000 and the respondents did not comply with the same. The respondents were to dispose of the representation within one month. If the respondents failed to comply with the direction,

the CP ought to have been filed within a period of one year after one month of receipt of representation. The C.P. No.1(A)/03 is filed on 24.11.2003. It also appears that the earlier C.P. had been filed on 19.4.2002 Representation was submitted on 19.10.2001 ;which had given rise to question of limitation as the representation was to be decided within a period of one month from the date of submission. It is observed in the order of CP that it is not necessary to go into the limitation as the C.P. fails for non joinder of necessary parties. Thus, the point of limitation was kept open in the said C.P. The said C.P. was dismissed for want of necessary parties. We have mentioned that the present C.P. is filed on 24.11.2003 whereas the representation was alleged to have been served on 19.10.2000 which was to be disposed of within a month from the date of receipt of the same. Thus, the present C.P. is clearly barred by limitation.

12. It also appears from the order passed by the respondents that so called representation which the respondents received along with copy of C.P. has been disposed of by the respondents vide order dated 21.4.2004.

13. In view of the above, the C.P. is rejected. No order as to costs.



(Anand Kumar Bhatt)

Member (A)



(S.G. Deshmukh)

Member (J)

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